ITEM NO.18+24 COURT NO.5 SECTION XIV

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos. 17265-17266/2022

(Arising out of impugned final judgment and order dated 26-09-2022 in CM No. 42463/2022 and CMA No. 42464/2022 passed by the High Court of Delhi at New Delhi)

SATISH CHANDRA VERMA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[TO BE TAKEN UP AS FIRST CASE.]
(With IA No. 146011/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP (C) No. 16419/2021 [TO BE TAKEN UP ALONG WITH SLP(C) NO. 17265-17266/2022.] (With IA No. 131584/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 129076/2022 - WITHDRAWAL OF CASE / APPLICATION)

Date: 28-09-2022 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE K.M. JOSEPH HON'BLE MR. JUSTICE HRISHIKESH ROY

For parties

Mr. I. H. Syed, Sr. Adv.

Mr. Divyesh Pratap Singh, AOR

Mr. Sarim Naved, Adv.

Mr. Vikram Pratap Singh, Adv.

Mr. Kamran Javed, Adv.

Mr. Imraz Alam, Adv.

Ms. Ishita Alam, Adv.

Ms. Ranjana Singh, Adv.

Mr. Ajay Prabu, Adv.

Mr. Tushar Mehta, SG.

Mr. Arun Bhardwaj, Sr. Adv.

Mr. Ronak Karanpuria, AOR

Mr. Rajat Nair, Adv.

Mr. Piyush Gaur, Adv.

Mr. Abhishek Sharma, Adv.

Ms. Gauraan, Adv.

Mr. Tushar Mehta, SG.

Mr. Arun Bhardwaj, Sr. Adv.

Mr. Saurabh Pandey, Adv.

Mr. Madhav Sinhal, Adv.

Mr. Rohit Khare, Adv.

Mr. Arvind Kumar Sharma, AOR

Mr. Subhranshu Padhi, Adv.

Ms. Vanshaja Shukla, Adv.

Mr. T. S. Sabarish, Adv.

Mr. Rajat Nair, Adv.

Ms. Manisha Lavkumar, Sr. Adv.

Ms. Deepanwita Priyanka, AOR

UPON hearing the counsel the Court made the following O R D E R

SLP (C) Nos. 17265-17266/2022

Having heard learned senior counsel for the petitioner, we are not inclined to interfere with the order of the High Court refusing to extend the order of stay of the disciplinary action taken against the petitioner.

We note that the impugned order is an interim order but, at the same time, having heard the learned senior counsel, we are of the view that the impugned order must be modified to facilitate earlier disposal of the writ petition. Accordingly, we direct that W.P. (C)No. 10539/2021 shall stand listed before the High Court on 22.11.2022. The pleadings are to be completed by the parties well before 22.11.2022. We request the High Court to dispose of the matter as early as possible preferably within a period of three months from 22.11.2022.

SLP (C) Nos. 17265-17266/2022 etc.

We make it abundantly clear that we must not be treated as having expressed any opinion on the merits of the contentions of either party.

The special leave petitions stand disposed of.

SLP (C) No. 16419/2021

It is submitted by the learned Solicitor General and the learned senior counsel that the matter has become infructuous. The special leave petition is disposed of as infructuous.

(NIDHI AHUJA) AR-cum-PS (RENU KAPOOR)
ASSISTANT REGISTRAR